

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.351**  
ANSWERED ON 28.11.2024

**AMENDING THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND  
REMAINS ACT, 1958**

351 # DR. DINESH SHARMA

Will the Minister of CULTURE be pleased to state:

- (a) whether Government is aware of the difficulties arising out of provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (as amended), particularly in cases where protected monuments are small and less famous and do not require tickets;
- (b) whether Government is also aware of the public sentiment for amending the Act to relax the provisions related to construction permissions;
- (c) whether Government is aware of the fact that many Government's projects are also being adversely affected due to the provisions of the Act; and
- (d) the details of the steps taken by Government to address such issues?

**ANSWER**

THE MINISTER OF CULTURE AND TOURISM

(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) The National Monument Authority has set up a website to expedite clearances regarding to construction related activities around protected monuments and protected areas in view of
- (d) provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

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